- (b) if so, whether two-third vote of majority of all Members of the House is required for this purpose; and
 - (c) if not, by when a decision will be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (c) At present, Article 35A is contained in The Constitution (Application to Jammu and Kashmir) Order, 1954 issued by the President of India under Article 370 of Constitution of India.

Crimes in Delhi

1310. SHRI RAM KUMAR KASHYAP: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of crimes about murder, attempt to murder, robbery, carjacking and other registered crimes during 2018 and 2019 till date by Delhi Police, in which guns were used;
 - (b) whether use of firearms by criminals is increasing day-by-day in Delhi;
 - (c) whether illicit firearms are freely available in Delhi;
 - (d) the details of illegal firearms recovered during the last three years;
 - (e) the details of illegal gun factories operating in Delhi; and
 - (f) the steps taken to curb the use and supply of firearms?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) As reported by Delhi Police, the details of cases registered by Delhi Police in which crime was committed by the use of guns/firearms, during the years 2018 and 2019 (upto 31.05.2019) are as under:—

Year	Murder	Attempt to Murder	Robbery/ carjaking	Dacoity
2018	96	231	473	12
2019 (upto 31.05.2019)	47	108	174	05

The comparison of crimes committed using firearms during 2019 (upto 31.05.2019) with the corresponding period of 2018 shows a decline of 5.7%.

(c) and (d) Details of the illegal fire-arms recovered by Delhi Police during the last three years and current year (upto 15.06.2019), are as under:-

Year	Number of illegal fire-arms recovered
2016	775
2017	1130
2018	1580
2019 (upto 15.06.2019)	1119

- (e) Delhi Police has reported that a case *vide* FIR No. 297/2018 dated 27.11.2018 u/s 25 Arms Act has been registered by Crime Branch, Delhi Police pertaining to manufacture and supply of illegal arms. The accused was arrested and firearms/manufacturing tools/components were recovered.
- (f) Delhi Police has instituted a number of preventive measures to curb the use and supply of illegal fire-arms, of which major ones include, surveillance on the movement of criminals involved in carrying illegal arms, joint group patrolling in vulnerable areas to enhance Police visibility, collection of intelligence, stringent legal action against the illicit fire-arm suppliers, recovering huge quantities of illicit fire-arms on a regular basis, Inter-state Coordination Meetings on quarterly basis for sharing of intelligence and crime/criminal information and for making joint action plans on interstate Crime issues.

Financial assistance to restructure and strengthen State Police

- 1311. SHRI VIJAY PAL SINGH TOMAR: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the State-wise and year-wise details of amount released to strengthen the various State Police forces during last two years;
- (b) whether it is a fact that several State Governments have requested the Union Government for financial assistance to restructure and strengthen State Police; and
 - (c) if so, the details of the proposal and the action taken in this regard?